

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 521 of 2020**

**IN THE MATTER OF:**

**B.S Krishan**

**...Appellant.**

**Versus**

**Stressed Assets Stabilization Fund**

**(SASF) & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. R. Anand Padmanabhan, Advocate**

**For Respondent: Mr. Siddhartha Barua and Mr. Praful Jindal, Advocates  
for R-1.**

**ORDER**  
**(Virtual Mode)**

**19.01.2021** Learned Counsel for the Respondent No. 1. Seeks  
adjournment on the ground that he is unwell.

Considered the submissions, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **27<sup>th</sup> January, 2021.**

Interim Order will continue till next date.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

SC/Kam.